

14.38 hrs.

PONDICHERY BUDGET, 1991-92

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement of estimated receipts and expenditure of the Union Territory of Pondicherry for the year 1991-92.

[Placed in Library. See No. LT-2207/91]

14.38½ hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (PONDICHERY), 1990-91

[English]

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to present a statement (Hindi and English versions) showing the supplementary Demands for Grants in respect of the Union Territory of Pondicherry for 1990-91. (Interruptions)

[Placed in Library. See No. LT-2208/91]

SHRI G. M. BANATWALLA (PONNANI): Sir, there are so many other States in India. How about them? (Interruptions)

14.39 hrs.

MATTERS UNDER RULE 377

- (i) Need to raise the limit of loans given by Banks for digging of wells and laying of pipelines in villages under Special Component Plan

[Translation]

SHRI HARIBHAU SHANKAR MAHALE (Malegaon): Loans are given to the villagers by the nationa-

lised banks and Government institutions for digging wells and laying pipelines in villages under Special Component Plan. "NABARD" has directed that a loan of Rs. 18,000 for digging a well and Rs. 4,000 for laying of pipelines per acre should be given. But this amount is quite inadequate keeping in view the present price-rise. The result is that the work is not completed and the people do not get the entire benefit. They have to take loans from other places also. In this way, they come under heavy debt. Therefore, the amount for digging wells should be increased to Rs. 40,000 and Rs. 10,000 per acre should be given for laying pipelines. I request the concerned Minister to take immediate action in this regard.

- (ii) Need to ensure sufficient water for irrigation in Ganganagar and Bikaner districts of Rajasthan from Bhakra and Gang canals

SHRI SHOPAT SINGH MAKASAR (Bikaner): About 30 lakh acres of land in Ganganagar and Bikaner districts in Rajasthan is being irrigated through the Gang Bhakra and Indira Gandhi Canal originating from the rivers coming down from Punjab. The Rajasthan Government has spent millions of rupees for construction of these canals and for the development of this area. The functioning of the Headworks of these canals, irrigating Haryana and Rajasthan, should have been entrusted to the Bhakra Management Board for its smooth working but the same has not been done till now and the management of the Headworks is still with the officials of the Punjab Irrigation Department. With increasing activities of the terrorists, these officials of Irrigation Department of Punjab have created a very grave problem for the lakhs of Farmers in Bikaner and Ganganagar districts and not only water is not being supplied to them in the Bhakra and Gang canals area for irrigation they are not being supplied with water for the Sarhind feeder also which is required for the construction of a Link Channel.

[Sh. Shopat Singh Makkasar]

During the monsoons, water level in Bhakra dam will be kept 10 feet low due to the activities of the terrorists. As a result, the farmers in the Bhakra area will get less water during the Kharif and Rabi season. In an area where cotton, sugarcane, and paddy are being cultivated at present as main crops, only Jawar and Bajra crops will be cultivated. In future, the water of River Sutlej will go to Pakistan instead of coming to our canals. I request the Government to take immediate effective steps to solve this problem.

**(iii) Need to take effective steps to prevent Blackmarketing in Bearer Bonds floated in 1981**

[English]

SHRI SANAT KUMAR MANDAL (Joynagar): Mr Deputy-Speaker, Sir, the Government of India floated bearer bonds in 1981, each bond being of a face value of Rs. 10,000, redeemable after a period of ten years, at Rs. 12,000 per bond to mop up black money from market. Though there were few takers initially, the bonds became popular after the Government gave an assurance that the buyers would not be harassed nor would any questions be asked about the source of the funds. In this way, Government mopped up about Rs. 950 crores.

The first instalment of repayment of these bonds having become due now, rampant blackmarketing in the bonds has begun. The Reserve Bank of India has been accepting applications from the bond holders and the actual repayment is likely to start shortly.

The racket in bearer bonds has reportedly assumed alarming proportions—the premia quoted for these bonds in Calcutta range between Rs. 10,000 and Rs. 12,000. The rates may be still higher in Bombay and Delhi.

It is high time that Government take some immediate and effective steps to check blackmarketing of these bonds.

**(iv) Need to regularise the land in the name of villagers of Jaspur and Tumdiya in Nainital, Uttar Pradesh**

[Translation]

SHRI M. S. PAL (Nainital): Mr. Deputy Speaker, Sir, I want to raise a matter under Rule 377 and state that the villagers of Mogpur and Tumdiya under the Jaspur Development Block of Nainital district have been cultivating land for the last 40 to 45 years but the aforesaid land has not been regularised yet. As a result, these villagers remain deprived of the facilities that are provided by the Government to the farmers.

Therefore, the land should be regularised in the name of villagers living in Mogpur and Tumdiya so that they may get the benefit of all the facilities provided by the Government.

14.43 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—*Contd.*

[English]

MR. DEPUTY SPEAKER: The House will now take up further consideration of the following motion moved by Shri Kapil Dev Shastri on the 27th February, 1991 and seconded by Shri Brij Bhushan Tiwari on the 4th March, 1991:

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which